

**CUSTOMS, EXCISE & SERVICE TAX APPELLATE TRIBUNAL,
MUMBAI**

REGIONAL BENCH - COURT NO. 02

Service Tax Appeal No. 89500 of 2018

(Arising out of Order-in-Appeal No.PUN-EXCUS-001-APP-268-18-19 dated 03.08.2018 passed by Commissioner (Appeals-I) Central Excise, Pune)

**M/s Capgemini Technology
Services India Ltd.**

.....Appellant

1,4,5,6,7 Floor And Basement Akruti
Softech Park MIDC Cross Road No.21,
Andheri East, Mumbai-400 093.

VERSUS

**Commissioner of Central Excise
& Service Tax, Pune**

.....Respondent

41-A, ICE House, Sassoon Road,
Opp. Wadia College,
Pune – 411001.

WITH

Service Tax Appeal No. 89505 of 2018

(Arising out of Order-in-Appeal No.PUN-EXCUS-001-APP-268-18-19 dated 03.08.2018 passed by Commissioner (Appeals-I) Central Excise, Pune)

**M/s Capgemini Technology
Services India Ltd.**

.....Appellant

1,4,5,6,7 Floor And Basement Akruti
Softech Park MIDC Cross Road No.21,
Andheri East, Mumbai-400 093.

VERSUS

**Commissioner of Central Excise
& Service Tax, Pune**

.....Respondent

41-A, ICE House, Sassoon Road,
Opp. Wadia College,
Pune – 411001.

AND

Service Tax Appeal No.89516 of 2018

(Arising out of Order-in-Appeal No.PUN-EXCUS-001-APP-268-18-19 dated 03.08.2018 passed by Commissioner (Appeals-I) Central Excise, Pune)

**M/s Capgemini Technology
Services India Ltd.**

.....Appellant

1,4,5,6,7 Floor And Basement Akruti
Softtech Park MIDC Cross Road No.21,
Andheri East, Mumbai-400 093.

VERSUS

**Commissioner of Central Excise
& Service Tax, Pune**

.....Respondent

41-A, ICE House, Sassoon Road,
Opp. Wadia College,
Pune – 411001.

Appearance:

Shri Mohit Rawal, Advocate for the Appellant
Shri Dharmendra Singh, Authorized Representative for the Respondent

CORAM:

HON'BLE MR. S.K. MOHANTY, MEMBER (JUDICIAL)

FINAL ORDER NO. A/85448-85450/2020

Date of Hearing:28.02.2020
Date of Decision:28.02.2020

Per: S.K. MOHANTY

When the matter was called for hearing, the Ld. Advocate for the appellant submits that the appellant has opted under the Sabka Vishwas (Legacy Dispute Resolution) Scheme, 2019 and to that

effect, has also obtained the SVLDRS-4 Certificate. Since the issue has already been settled under the said scheme, the appeals are accordingly dismissed as withdrawn.

(Dictated and pronounced in the open Court)

(S.K.Mohanty)
Member (Judicial)

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